

Mediation Referral Order

Case Name and Number (s) _____

This Court, having conferred with the parties and having determined that this matter could benefit from mediation, and pursuant to Section 89 of the CPC, Orders that the following persons shall attend mediation as provided by the Court at no cost to the parties:

The above parties and advocates will report at Mediation Cell (Room No. _____) in the District Court Premises, _____ on _____ at _____. If it is not possible to mediate this case today, the Mediation Cell will arrange a future date for mediation that is convenient to all.

The mediation will be conducted by a specially trained judicial mediator.

If a settlement agreeable to the parties is reached, the terms shall be recorded by the mediator and signed by the parties and their counsel and returned to this Court for entry of an Order.

If no settlement is reached, neither the parties, the advocates nor the mediator may disclose to this Court anything that was discussed at the mediation.

Signature of Judge: _____

Date : _____

Signature of Plaintiff/Complainant
Phone No. of Party _____
Phone No. of Advocate _____

Signature for Defendant/Accused
Phone No. of Party _____
Phone No. of Advocate _____

MEDIATION CENTRE

M.C. No. _____

Suit No. _____

Title: _____

Vs

Present:-

The file has been placed before the Learned Mediator Judge for mediation. However, the case has been found not fit for mediation. The file is thus sent back to the Learned Courts concerned where parties have been directed to appear on _____.

Incharge
Mediation Centre
High Court Premises
Bilspur